

RATIFIED

Minutes of M.No.05/10 held on 12.05.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 05/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 could not held on the scheduled date of 05.05.2009 as the Chairman of NC was on leave and actually convened on 12.05.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:21/5/80-ALC2/2009	Party Name:SURAJ INDUSTRIES	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00029/AM10/	RLA File :30/24/040/00017/AM09/	Lic.No/Date:3010057230 23.07.2008	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

2	Case No.:30/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case approved
	HQ File :01/80/050/00038/AM10/	RLA File :07/21/040/00491/AM09/	Lic.No/Date:0710059200 19.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item No. 2 may be allowed on net-to-net basis. 2. Quantity of rest of the import items may be allowed as per GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			

3	Case No.:26/5/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00034/AM10/	RLA File :07/21/040/00520/AM09/	Lic.No/Date:0710060152 26.09.2008	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of DHI informed the Committee that they have not received application of the firm. The Committee therefore handed over the firm application to the technical authority for examination and submission of comments. The case may be relisted on 23.06.2009.			

4	Case No.:29/5/80-ALC2/2009	Party Name:BOSCH LIMITED,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case approved
	HQ File :01/80/050/00037/AM10/	RLA File :07/21/040/00712/AM09/	Lic.No/Date:0710060550 21.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items at S.Nos. 49, 50 & 51 put together may be allowed within 2% of FOB value of exports. 2. Rest of import items from S. Nos. 1 to 48, 52 & 53 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

5	Case No.:18/5/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00026/AM10/	RLA File :31/21/040/00298/AM09/	Lic.No/Date:3110036341 08.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

6	Case No.:40/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00048/AM10/	RLA File :03/94/040/00825/AM09/	Lic.No/Date:0310496821 08.12.2008	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format.			

7	Case No.:16/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00024/AM10/	RLA File :09/70/040/00167/AM09/	Lic.No/Date:0910036290 12.12.2008	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

8	Case No.:17/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00025/AM10/	RLA File :09/70/040/00168/AM09/	Lic.No/Date:0910036289 12.12.2008	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

	Case No.:10/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case approved
	HQ File :01/80/050/00018/AM10/	RLA File :03/94/040/00379/AM09/	Lic.No/Date:0310499712 24.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

9	1. Net empty weight of 86.5 MT may be specified with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import items from S.Nos.1 to 4. 3. Quantity of import item at S.No.1 may be allowed as applied for i.e. 7.808 MT inclusive of 5% wastage. 4. Quantities of import items at S.Nos. 2 & 3 may be allowed as 0.078 MT and 29.021 MT respectively inclusive of 2% wastage. 5. Quantity of import item at S.No.4 may be allowed as 19.158 MT inclusive of 3% wastage. 6. Weights of 1.23 MT, 1 MT, 0.57 MT & 0.5 MT may be added with the quantity of import items at S.No.5, 6, 7 & 12 respectively and the same may be allowed on net to net basis. 7. Import items from S.Nos. 8 to 10 & 13 may be allowed on net to net basis. 8. Import items at S.Nos. 11 & 14 may be allowed as applied for. 9. Quantity of import item at S.No.15 may be allowed as 0.447 MT. 10. Import of components may be allowed with accountability clause Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.
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10	Case No.:11/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00019/AM10/	RLA File :03/94/040/00297/AM09/	Lic.No/Date:0310499716 24.12.2008	Defer Date: 23.06.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.			

11	Case No.:19/5/80-ALC2/2009	Party Name:PREMIUM ENERGY TRANSMISSION LTD	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00027/AM10/	RLA File :31/24/040/00264/AM09/	Lic.No/Date:3110036823 01.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:22/5/80-ALC2/2009	Party Name:ANDRITZ SEPARATION INDIA PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case approved
	HQ File :01/80/050/00030/AM10/	RLA File :04/24/040/00234/AM09/		

		Lic.No/Date:0410101379 01.01.2009	
12	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import item at S.No1 may be allowed as applied for inclusive of 2% wastage. 2. Rest of import items from S.Nos. 2 to 20 may be allowed on net to net basis with accountability clause.		

The Regional Authority may take necessary action accordingly.

	Case No.:46/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case approved
	HQ File :01/80/050/00054/AM10/	RLA File :03/94/040/00894/AM09/	Lic.No/Date:0310500841 01.01.2009	
13	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 38 MT may be specified with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import items from S.Nos.1 to 3, 7, 8 & 11. 3. Quantities of import items at S.Nos. 1, 7, 8 & 11 may be allowed as 6.569 MT, 0.204 MT, 0.655 MT & 4.721 respectively inclusive of 2% wastage. 4. Quantity of import item at S.No.2 may be allowed as 3.059 MT inclusive of 3% wastage. 5. Quantity of import item at S.No.3 may be allowed as applied for i.e. 3.635 MT inclusive of 5% wastage. 6. Weights of 120 Kgs., 400 Kgs. & 350 Kgs. may be added with the quantity of import items at S.Nos. 4, 5 & 9 respectively and the same may be allowed on net to net basis. 7. Import items from S.Nos. 6 & 10 may be allowed on net to net basis. 8. Import items at S.Nos. 12 & 13 put together may be allowed within 2% of FOB value of export. 9. Quantity of import item at S.No.14 may be allowed as 0.15 MT. 10. Import of components may be allowed with accountability clause Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

	Case No.:48/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
14	HQ File :01/80/050/00056/AM10/	RLA File :03/94/040/00823/AM09/	Lic.No/Date:0310500853 01.01.2009	Defer Date: 23.06.2009

Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.

15	Case No.:24/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00032/AM10/	RLA File :04/24/040/00222/AM09/	Lic.No/Date:0410101397 02.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

16	Case No.:37/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00045/AM10/	RLA File :03/94/040/00881/AM09/	Lic.No/Date:0310501215 05.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009.			
	Information in respect of Sl.No.3,4, 5 & 11 of the Standard Deficiency Format.			

17	Case No.:49/5/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00057/AM10/	RLA File :03/94/040/00923/AM09/	Lic.No/Date:0310501152 05.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009.			
	1. Information in respect of items at S.Nos.3,11&11(a) of Standard Deficiency Format. 2. Quantity of export product in numbers. 3. Thickness of import item.			

18	Case No.:41/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00049/AM10/	RLA File :03/94/040/00898/AM09/	Lic.No/Date:0310501733 07.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the			

recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009.

Information in respect of Sl.No.3, 4, 5, 11 & 13 of the Standard Deficiency Format.

19	Case No.:43/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00051/AM10/	RLA File :03/94/040/00897/AM09/	Lic.No/Date:0310502444 13.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

20	Case No.:44/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00052/AM10/	RLA File :03/94/040/00925/AM09/	Lic.No/Date:0310502304 13.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

21	Case No.:45/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00053/AM10/	RLA File :03/94/040/00912/AM09/	Lic.No/Date:0310502300 13.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

22	Case No.:20/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00028/AM10/	RLA File :03/94/040/00933/AM09/	Lic.No/Date:0310503032 19.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009.			
	Information in respect of Sl.No.3, 4, 5, 11 & 13 of the Standard Deficiency Format.			

23	Case No.:38/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00046/AM10/	RLA File :03/94/040/00941/AM09/	Lic.No/Date:0310503031 19.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

24	Case No.:23/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00031/AM10/	RLA File :04/24/040/00232/AM09/	Lic.No/Date:0410101778 22.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

25	Case No.:25/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00033/AM10/	RLA File :04/24/040/00236/AM09/	Lic.No/Date:0410101783 22.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

	Case No.:47/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:5/80- ALC2/2009 05.05.2009	Status:Case approved
	HQ File :01/80/050/00055/AM10/	RLA File :03/94/040/00952/AM09/	Lic.No/Date:0310504202 28.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 590 MT may be specified with the quantity of export product.			

26	2. Word “relevant” may be prefixed with the description of import items from S.Nos.1 to 3.
	3. Quantity of import item at S.No.1 may be allowed as applied for i.e. 262.5 MT inclusive of 5% wastage.
	4. Quantity of import item at S.No. 2 may be allowed as 163.2 MT inclusive of 2% wastage.
	5. Quantity of import item at S.No.3 may be allowed as 123.6 MT inclusive of 3% wastage.
	6. Weights of 9 MT, 5 MT, 1.5 MT & 2 MT may be added with the quantity of import items at S.Nos. 4, 5, 6 & 7 respectively and the same may be allowed on net to net basis.
	7. Import items from S.Nos. 8, 9 & 10 may be allowed on net to net basis.
	8. Import item at S.No. 11 may be allowed within 1% of FOB value of exports.
	9. Quantity of import item at S.No.12 may be allowed as 6.88 MT.
	10. Import of components may be allowed with accountability clause
	Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.
The Regional Authority may take necessary action accordingly.	

27	Case No.:50/5/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00058/AM10/	RLA File :03/94/040/00971/AM09/	Lic.No/Date:0310504031 28.01.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm’s application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

28	Case No.:42/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00050/AM10/	RLA File :03/94/040/00963/AM09/	Lic.No/Date:0310505607 04.02.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009. 1. Information in respect of Sl.No.3,4,5, 11 & 13 of the Standard Deficiency Format export product wise.			

29	Case No.:12/5/80-ALC2/2009	Party Name:AYTIDA TOOLS PVT.LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00020/AM10/	RLA File :03/94/040/00984/AM09/	Lic.No/Date:0310506554 10.02.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the			

Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009.

1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.

30	Case No.:15/5/80-ALC2/2009	Party Name:PLAZMA TECHNOLOGIES PVT.LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00023/AM10/	RLA File :31/21/040/00376/AM09/	Lic.No/Date:3110037364 17.02.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

31	Case No.:13/5/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00021/AM10/	RLA File :03/94/040/01032/AM09/	Lic.No/Date:0310509785 27.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

32	Case No.:36/5/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00044/AM10/	RLA File :03/94/040/00938/AM09/	Lic.No/Date:0310509792 27.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

33	Case No.:14/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00022/AM10/	RLA File :07/24/040/00644/AM09/	Lic.No/Date:0710063398 03.03.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.			

34	Case No.:39/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00047/AM10/	RLA File :11/24/040/00079/AM09/	Lic.No/Date:1110019793 06.03.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

35	Case No.:27/5/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00035/AM10/	RLA File :07/24/040/00645/AM09/	Lic.No/Date:0710063497 11.03.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.			

36	Case No.:28/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00036/AM10/	RLA File :07/24/040/00658/AM09/	Lic.No/Date:0710063658 17.03.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009. 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise.			

	4. Cutting allowance and any other allowance / wastage export product wise.
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37	Case No.:1/5/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00009/AM10/	RLA File :02/24/040/00005/AM10/	Lic.No/Date:0210125626 17.04.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009:-			
	1. Information in respect of items at Sl..No 3, 4 &11 of Standard Deficiency Format. 2. Weight of item of import.			

38	Case No.:2/5/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00010/AM10/	RLA File :03/95/040/01051/AM09/	Lic.No/Date:0310516094 17.04.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.			

39	Case No.:3/5/80-ALC2/2009	Party Name:ERBATECH MACHINERY P LTD	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case approved
	HQ File :01/80/050/00011/AM10/	RLA File :32/21/040/00016/AM10/	Lic.No/Date:3210040197 17.04.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis.			
	The Regional Authority may take necessary action accordingly.			

40	Case No.:4/5/80-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00012/AM10/	RLA File :06/24/040/00002/AM10/	Lic.No/Date:0610015395 17.04.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on			

receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.

41	Case No.:5/5/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00013/AM10/	RLA File :31/24/040/00013/AM10/	Lic.No/Date:3110038142 17.04.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 23.06.2009.			

42	Case No.:7/5/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00015/AM10/	RLA File :31/24/040/00014/AM10/	Lic.No/Date:3110038151 17.04.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

43	Case No.:6/5/80-ALC2/2009	Party Name:VASANTHA TOOL CRAFTS PLTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00014/AM10/	RLA File :09/24/040/00002/AM10/	Lic.No/Date:0910037690 20.04.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:8/5/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00016/AM10/	RLA File :03/94/040/00028/AM10/	Lic.No/Date:0310516256 20.04.2009	

44	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.
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45	Case No.:9/5/80-ALC2/2009	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00017/AM10/	RLA File :31/24/040/00349/AM09/	Lic.No/Date:3110038194 21.04.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

46	Case No.:32/5/80-ALC2/2009	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00040/AM10/	RLA File :07/24/040/00637/AM09/	Lic.No/Date:0710064321 22.04.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis. The Regional Authority may take necessary action accordingly.			

47	Case No.:31/5/80-ALC2/2009	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00039/AM10/	RLA File :02/24/040/00006/AM10/	Lic.No/Date:0210125818 24.04.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be			

covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

48	Case No.:33/5/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00041/AM10/	RLA File :03/95/040/00951/AM09/	Lic.No/Date:0310516930 24.04.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.			

49	Case No.:34/5/80-ALC2/2009	Party Name:MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00042/AM10/	RLA File :04/24/040/00313/AM09/	Lic.No/Date:0410104216 24.04.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

50	Case No.:35/5/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00043/AM10/	RLA File :03/95/040/01050/AM09/	Lic.No/Date:0310517241 24.04.2009	Defer Date: 23.06.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.			

	Case No.:51/5/80-ALC2/2009	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00059/AM10/	RLA File :31/24/040/00010/AM10/	Lic.No/Date:3110038235 28.04.2009	Defer Date: 23.06.2009

51	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis.		
	The Regional Authority may take necessary action accordingly.		

	Case No.:52/5/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00060/AM10/	RLA File :31/24/040/00015/AM10/	Lic.No/Date:3110038245 28.04.2009	Defer Date: 23.06.2009
52	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI/DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.			

	Case No.:53/5/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00061/AM10/	RLA File :31/21/040/00021/AM10/	Lic.No/Date:3110038260 28.04.2009	Defer Date: 23.06.2009
53	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

	Case No.:54/5/80-ALC2/2009	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case approved
	HQ File :01/80/050/00062/AM10/	RLA File :05/24/040/00027/AM10/	Lic.No/Date:0510240437 28.04.2009	
54	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for on net-to-net basis.			
	The Regional Authority may take necessary action accordingly.			

	Case No.:55/5/80-ALC2/2009	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case approved
	HQ File :01/80/050/00063/AM10/	RLA File :05/24/040/00028/AM10/	Lic.No/Date:0510240438 28.04.2009	

55	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for on net-to-net basis.		
	The Regional Authority may take necessary action accordingly.		

	Case No.:56/5/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00064/AM10/	RLA File :05/24/040/00041/AM10/	Lic.No/Date:0510240558 29.04.2009	Defer Date: 23.06.2009
56	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 23.06.2009.			

	Case No.:57/5/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00065/AM10/	RLA File :31/24/040/00320/AM09/	Lic.No/Date:3110038290 30.04.2009	Defer Date: 23.06.2009
57	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

	Case No.:58/5/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00066/AM10/	RLA File :07/24/040/00021/AM10/	Lic.No/Date:0710064445 30.04.2009	Defer Date: 23.06.2009
58	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 23.06.2009.			

	Case No.:59/5/80-ALC2/2009	Party Name:VA TECH WABAG LIMITED	Meet No/Date:5/80-ALC2/2009 05.05.2009	Status:Case deferred
	HQ File :01/80/050/00067/AM10/	RLA File :04/24/040/00020/AM10/	Lic.No/Date:0410104336 30.04.2009	Defer Date: 23.06.2009

59 Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 23.06.2009.

Case No. A/R-08	M/s. Alstom Project India Ltd.	F.No. 01/80/50/458/AM08/DES.I	Lic.No. & Date
Meeting No.05/10		RA F.No.03/94/040/610/AM08	0310443939
Date: 05.05.2009		Amendment in norms	Dt. 21.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 23.06.2009.

Case No. A/R-09	M/s. Rochem Separation Systems (India) P. Ltd.	F.No. 01/81/50/560/AM06/DES.I	Lic.No. & Date
Meeting No.05/10		RA F.No.03/95/040/769/AM06	0310349109
Date: 05.05.2009		Ratification of norms	27.09.2005

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee observed that being old case main file of the subject authorization is readily not available. The Committee, therefore, decided to ask the firm to forward the copies of application and previous correspondence made by them with DGFT to consider their case. The case may be re-listed on 23.06.2009.

Case No. A/R-10	M/s.Filter Manufacturing India P. Ltd.	F.No. 01/80/50/381/AM06/DES.I	Lic.No. & Date
Meeting No.05/10		R.A.F.No.02/24/040/0054/AM06	0210079402
Date: 05.05.2009		Ratification of norms	22.06.2005

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for copies of application and previous correspondence made by the firm with DGFT. The Committee, therefore, decided to remind the firm for expediting the said information / documents. The case may be re-listed on 23.06.2009.

Case No. A/R-11	M/s.TIL Ltd.	F.No. 01/81/50/915/AM07/DES.I	Lic.No. & Date
Meeting No.05/10		R.A.F.No.02/24/040/324/AM07	0210098170
Date: 05.05.2009		Amendments in norms	15.02.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The reply given by the firm w.r.t import item No. 33 was examined by the Committee and it was found that the same is not explained properly. The Committee therefore decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 23.06.2009.:-

1. Information in respect of Sl.No.11 of the Standard Deficiency Format for import item No. 33.

Case No. A/R-12	M/s.Ingersoll Rand India Ltd;	F.No. 01/80/162/687/AM09/DES.I	Lic.No. & Date
Meeting No.05/10		R.A.F.No.03/24/040/00926/AM02	0310109409
Date: 05.05.2009		Ratification of norms	07.11.2001

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 23.06.2009.

Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.

Case No. A/R-13	M/s.Larsen & Toubro Ltd;	F.No. 01/80/162/532/AM08/DES.I	Lic.No. & Date
Meeting No.05/10		R.A.F.No.03/95/040/00331/AM08	0310447765
Date: 05.05.2009		amendment of norms	25.10.2007.

The request of the firm dt. 21.04.2009 regarding amendment of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee acceded to the firm's request to amend the quantity of import item no. 12 to read as 10 sets (55) MT instead of 8 sets (55) MT. Regarding enhancement of value firm may approach the RA.

The Regional Authority may take necessary action accordingly.

Case No. C-01	M/s. Godrej & Boyce Mfg. Co.Ltd;	F.No. 01/80/162/556/AM09/DES.I	Lic.No. & Date
Meeting No.05/10		Modification of SION	
Date: 05.05.2009			

The case regarding modification of SION was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The application was forwarded to DIPP on 28.04.09. The Committee however, observed that the case pertains to DHI and thus decided to forward a copy of the application to DHI for their examination and comments. The case may be re-listed on 23.06.2009.

Case No. C-02	M/s. El-O-Matic (India) India P. Ltd	F.No. 01/80/162/298/AM10/DES.I	Lic.No. & Date
Meeting No.05/10		Fixation of SION	
Date: 05.05.2009			

The case regarding modification of SION was considered by the Norms Committee (NC-I) in its Meeting No. 05/10 held on 05.05.2009 as per the agenda. The Committee noted that standardization of norms for a particular model can not be fixed for a particular exporter. Further all the inputs given in the application are components and these are covered under GN-4 for the engineering products. The Committee accordingly decided to turn down the request.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman